



Government of Jammu and Kashmir
Department of Culture
Civil Secretariat, Jammu/Kashmir

Notification
Srinagar, the 30th June 2016

SRO 178 Whereas, vide Notification SRO 189 of 2015 dated 23.06.2015, the ancient monument "Saddar Court Complex Srinagar" alongwith land falling under Khasra No. 89 was declared to be a protected monument within the meaning of Jammu and Kashmir Ancient Monuments Preservation Act, Samvat, 1977(1920-AD).

Whereas, the objections were invited from general public and stakeholders by the Government to the issuance of the aforesaid notification,

Whereas, the department received only one objection from Kashmir Lawyers Firm (KLF) Srinagar, which has been examined under section (3) of the aforesaid Act and found non-maintainable, hence rejected;

Now, therefore, the Government in pursuance to sub section (3) of section 3 of the J&K Ancient Monuments Preservation Act, 1977 (1920-AD) hereby confirms the notification SRO 189 dated 23.06.2015.

By Order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government
Department of Culture
Dated: 03.06.2016

No. Cul/Arch/Misc-05/2014

Copy to the :-

1. Principal Secretary to Hon'ble Chief Minister.

